

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.27/(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES: Mr. Sachin Chaturvedi

V/s.  
M/s. Apollo Ingredients India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	MS. SIMANTINI MONITE i/b MS. Solomon 960.	Adv for Respondent	<i>Simantini</i>
	ABHAY WADHWA i/b PRAVIN RAZALWALA	Adv for Petitioner <u>ORDER</u>	<i>AB wadhwa</i>
		<u>C.P No.27/241/NCLT/MB/MAH/2016</u>	

1. The Learned Representatives of both the sides are present.
2. In compliance of the directions given on 25.10.2016 the respondents have provided inspection and the copies of the documents as enlisted; to the Petitioner.
3. Thereafter the Petitioner has filed affidavit in rejoinder along with certain documents for which the respondent is seeking inspection. The Petitioner has no objection for granting inspection which can be carried out within a week's time during business hours.
4. Let this matter be enlisted for hearing on **09.03.2017** as consented by both the sides.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**7<sup>th</sup> February, 2017.**